

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

C. S. P. NO. 290 OF 2017

In the matter of Companies' act, 2013.

And

In the matter of section 230 to 232 of the
Companies act, 2013.

And

In the matter of Plasto containers India Pvt.
Ltd.

And

In the matter of scheme of amalgamation of
Plasto containers India Pvt. Ltd. (transferor
company) with Vaibhav Plasto printing and
packaging Pvt. Ltd. (transferee company)

PLASTO CONTAINERS INDIA PVT. LTD.,)
A Company Incorporated Under a Companies)
Act, 1956 and having its Registered Office)
At J-3, MIDC., Hingna Road, Nagpur,)
Maharashtra— 440 016.) Applicant
Company

Called for Notice of Admission

Shri G.S. Lahoti, Adv. for Applicant Company.

Coram : B. S. V. Prakash Kumar, Member (Judicial).
V. Nallasenapathy, Member (Technical)

Date : 12.07.2017.

MINUTES OF ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 23.08.2017.
3. Learned Advocate for Petitioner Company states that in pursuance of order dated 02.09.2016 passed by Hon'ble High Court of Judicature at Bombay, Bench at Nagpur in Company Application No.15/2016, conveyed the meeting of equity share holder and creditors for approval of scheme of amalgamation. Accordingly, notices were sent to Members and Creditors, so also published in newspapers.
4. The report of Chairman is also placed on record.

5. The Petitioner Company is directed to serve notices along with the copy of scheme : (i) concerned Income Tax Authority within whose jurisdiction the petitioner companies assessment are made (ii) The Central Govt. through the Office of Regional Director, Western Region, Mumbai and (iii) Registrar of Companies, Mumbai with a direction that they may submit their representations, if any, within a period of 30 days from the date of receipt of such notice to the Tribunal with a copy of such representation shall simultaneously be served upon the petitioner company, failing which, it shall be presumed that the Authorities have no representation to make on the proposals.
6. At least, 10 clear days before the Fixed day for hearing petitioner company to publish the notice of final hearing of petition in two newspapers, namely "Times of India" and "Lokmat" English, both circulated in Nagpur, Maharashtra.
7. The applicant companies further directed to serve notice along with the scheme of amalgamation to official liquidator, at Nagpur. M/s. J.M.T. & Associate, Chartered Accountants, are hereby appointed to assist the official liquidator to scrutinize books of accounts of petitioner company for the last 5 years. The applicant companies directed to pay Rs. 1,00,000/- within a period of one week from today.
8. The Applicant Company to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B. S. V. Prakash Kumar, Member (J)